

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 101
IB-385(ND)/2024

IN THE MATTER OF:

CANARA BANK Petitioner/Applicant

Vs.

MRS. RITU SINGH Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 11.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Raakhi Sahijpal, Adv.

For the Respondent :

ORDER

This application has been filed under Section 95(1) of the IBC by the Financial Creditor (Carara Bank) seeking initiation of insolvency process against Mrs. Ritu Singh, the Personal Guarantor for alleged default of Rs. 135,90,74,655/- (Rupees One Hundred Thirty-five Crores Ninety Lakhs Seventy-Four Thousand Six Hundred and Fifty-five Only). The account of M/s Yograj Infrastructure Limited, the Principal Borrower was declared as NPA on 31.01.2009. Further the demand notice was issued to the Personal Guarantor on 29.01.2024.

We direct the Applicant to file an affidavit explaining as to whether the present application is within limitation and maintainable, within one week.

List the matter **on 02.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay